

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.103**  
IB-2435(ND)/2019

**IN THE MATTER OF:**

Shri Vathsan Rammurthy.

**Vs.**

Inox FMCG Pvt.Ltd

...OPERATIONAL CREDITOR

...CORPORATE DEBTOR

**SECTION**

**U/s 9 of IBC, 2016**

**Order delivered on 13.08.2021**

**CORAM:**

**SHRI P.S.N PRASAD**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Appellant : Mr. Manu Yadav, Advocate

For the Respondent :

**ORDER**

Heard the submissions made by the Counsel for the Operational Creditor as well Counsel for the Corporate Debtor. Both the counsels have jointly submitted that the matter has been amicably resolved and Counsel for the Operational Creditor is therefore, directed to take appropriate steps for withdrawing the matter. The matter may be posted after 10 days along with Settlement Deed, if any.

List on 27.08.2021.

- Sd -

**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

- Sd -

**(P.S.N PRASAD)**  
**MEMBER (JUDICIAL)**